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CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 1268 of 1990

New Delhi, dated this the 26th February, 1997

HON'BLE MR. JUSTICE K.M. AGARWAL, CHAIRMAN
HON'BLE MR. S.R. ADIGE, MEMBER (A)

Shri V. Thirunavukkarsu,
S/o late Shri N.A. Virudhachala Reddiar,
Information Officer,
Press Information Bureau,
New Delhi. APPLICANT

(None appeared)

VERSUS

1. Union of India through
the Secretary,
Ministry of Information & Broadcasting,
New Delhi.
2. Shri T. Kannan,
Film Facilities Officer,
Ministry of I & B,
Shastri Bhawan, New Delhi.
3. Shri Rajinder Roy,
Assistant Editor,
D.A.V.P.,
Ministry of I & B,
3rd Floor,
Parliament Street,
New Delhi. RESPONDENTS

(By Advocate: Shri M.K. Gupta)

ORDER (Oral)

HON'BLE MR. JUSTICE K.M. AGARWAL, CHAIRMAN

Learned counsel for the Respondents
states that it does not appear to be
necessary to file a copy of the vacation
order by the Hon'ble Supreme Court as
directed by this Tribunal on 13.2.1997
in view of the fact the decision has
been reported in 1991 (1) SCC 544

A.K. Bhatnagar Vs. U.O.I.

Yours

2. In the light of the above reported decision, the absence of the applicant and the vacation of the stay order, this O.A. is dismissed for want of representation. No costs.

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(K.M. AGARWAL)
Chairman

S.R. Adige

(S.R. ADIGE)
Member (A)

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